

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3059  
ANSWERED ON:12.12.2012  
COURT CASES OF DDA  
Verma Shri Sajjan Singh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of cases pertaining to DDA pending in the Supreme Court, High Court and Lower Courts, court-wise along with the number of cases among them pending since 2001;
- (b) whether the Government has made efforts to find out the reasons for matters relating to DDA ending up in Courts;
- (c) if so, the details thereof and if not, the reasons therefor ?
- (d) the expenditure incurred by DDA on these cases during the last three years and the current year; and
- (e) the action taken/being taken by the Government for early disposal of these cases?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSI)

(a) : DDA has reported that a total of 14,920 cases pertaining to it are pending in various courts as on 31.10.2012.

The court-wise details are as follows:-

- 1. Supreme Court - 792
- 2. High Court - 6238
- 3. Lower Courts - 7890

The court-wise pendency of cases for the year 200102 (as on 31.3.2002) as provided by are as follows:

- 1. Supreme Court - 180
- 2. High Court - 6123
- 3. Lower Courts - 6857

(b)to (e) : DDA through its officers, Panel Advocates & Standing Counsels takes all steps for effective and expeditious disposal of the court cases. The expenditure incurred by DDA in court cases during the last three years and current year is reported as under:-

Year Expenditure incurred

2009-2012 Rs. 1,84,54,534.00

2010-2011 Rs. 1,67,09,872.00

2011-2012 Rs. 2,08,76,399.00

01.04.2012 Rs. 2,12,52,795.00  
to 30.11.2012